

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 10.05.2012

The meeting No.05/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 10.05.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.02/AM-13 dated 19.04.2012, Meeting No.03/AM-13, dated 26.04.2012 and Meeting No.04/AM-13 dated 03.05.2012 were ratified. The agenda for meeting No.05/AM-13 dated 10.05.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 5/84-ALC3/2012

MEETING DATE : 10.05.2012

Case No.:17/50/84-ALC3/2011	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00410/AM12/	RLA File :05/24/040/00314/AM12/	Lic.No/Date:0510311415	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Other Top-Top round neck Sleeveless made of chemical lace fabric (crochet) 100% cotton, width-120 cms, GSM-236+/-10% and indigenous Poly Georgette Fabric, GSM-60, Rayon fabric, GSM-140+/-10%, Style name: Anita, Prod. No.0122866.	23,625 Nos.	Chemical Lace Fabric (Crochet) 100% Cotton, width-120 cms, GSM-236+/-10%	9120 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:24/50/84-ALC3/2011

Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,

Meet No/Date:5/84-ALC3/2012
10.05.2012

Status:
Approved

HQ File :01/84/050/00417/AM12/

RLA File :05/24/040/00368/AM12/

Lic.No/Date:0510314845
18.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse with Neckpath, Style No.: 0127029.	99,713 Nos.	Neckpatch	1,01,748 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:38/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00390/AM12/	RLA File :50/24/040/00011/AM12/	Lic.No/Date:5010001195 24.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Draw Texturised Yarn (DTY)	20,00,000 Kgs.	PTA-Purified Terephthalic Acid	18,58,000 Kgs.
			MEG-Mono Ethylene Glycol	7,48,000 Kgs.
			TiO2-Titanium Di Oxide	6000 Kgs.
			Sb203-Antimony Tri	2000 Kgs.

Oxide	
Spin Finish Oil	20,000 Kgs.
HTO-Heat Transfer Oil	10,000 Kgs.
TEG-Tri Ethylene Glycol	18,000 Kgs.
DEG-Di Ethylene Glycol	8000 Kgs.
HDPE, PP Granules	2000 Kgs.
Kraft paper	1,88,000 Kgs.
Conning oil	80,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:39/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00391/AM12/	RLA File :50/24/040/00013/AM12/	Lic.No/Date:5010001194 24.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Stapple fibre (PSF)	35,00,000 Kgs.	PTA-Purified Terephthalic Acid	32,20,000 Kgs.
			MEG-Mono Ethylene Glycol	12,95,000 Kgs.

TiO2-Titanium Oxide	Di	12,950 Kgs.
Sb203-Antimony Oxide	Tri	2450 Kgs.
Spin Finish Oil		39,200 Kgs.
HTO-Heat Transfer Oil		19,250 Kgs.
TEG-Tri Ethylene Glycol		34,650 Kgs.
DEG-Di Ethylene Glycol		15,750 Kgs.
HDPE, PP Granules		10,500 Kgs.
PET Chips		3850 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:3/50/84-ALC3/2011	Party Name: HOWRAH MILLS COMPANY LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Rejected
	HQ File :01/84/050/00396/AM12/	RLA File :02/24/040/00197/AM12/	Lic.No/Date:0210173034 25.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied the information/details called vide DGFT letter dated 27.04.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:16/50/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
	HQ File :01/84/050/00409/AM12/	RLA File :05/24/040/00381/AM12/	Lic.No/Date:0510315611 25.01.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma,			

Manager – Import, present on behalf of the firm in the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Linen yarn dyed knitted fabric, GSM-140+/- 10% Style: 282854.	9240 Nos.	100% Linen yarn dyed knitted fabric, GSM-140+/- 10%	1390 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:33/50/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00426/AM12/	RLA File :50/24/040/00015/AM12/	Lic.No/Date:5010001203 27.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Draw Texturised Yarn (DTY)	1,00,00,000 Kgs.	PTA-Purified Terephthalic Acid	92,90,000 Kgs.

MEG-Mono Ethylene Glycol	37,40,000 Kgs.
TiO2-Titanium Di Oxide	30,000 Kgs.
Sb2O3-Antimony Tri Oxide	10,000 Kgs.
Spin Finish Oil	1,00,000 Kgs.
HTO-Heat Transfer Oil	50,000 Kgs.
TEG-Tri Ethylene Glycol	90,000 Kgs.
DEG-Di Ethylene Glycol	40,000 Kgs.
HDPE, PP Granules	10,000 Kgs.
Kraft paper	9,40,000 Kgs.
Conning oil	4,00,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/50/84-ALC3/2011	Party Name: MAHARANI OF INDIA	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00398/AM12/	RLA File :05/24/040/00392/AM12/	Lic.No/Date:0510316018 01.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this

case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress-Grace Dress-knee length, Style No.0134629.	40,000 Nos.	Lace width-3 cm	1,02,000 Yard
			Lace width-6 cm	1,33,000 Yard.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:40/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00392/AM12/	RLA File :50/24/040/00020/AM12/	Lic.No/Date:5010001217 08.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Draw Texturised Yarn (DTY)	20,00,000 Kgs.	PTA-Purified Terephthalic Acid	18,58,000 Kgs.
			MEG-Mono Ethylene Glycol	7,48,000 Kgs.
			TiO2-Titanium Di	6000 Kgs.

Oxide	
Sb203-Antimony Oxide	Tri 2000 Kgs.
Spin Finish Oil	20,000 Kgs.
HTO-Heat Transfer Oil	10,000 Kgs.
TEG-Tri Ethylene Glycol	18,000 Kgs.
DEG-Di Ethylene Glycol	8000 Kgs.
HDPE, PP Granules	2000 Kgs.
Kraft paper	1,88,000 Kgs.
Conning oil	80,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:41/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00393/AM12/	RLA File :50/24/040/00019/AM12/	Lic.No/Date:5010001218 09.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Stapple fibre (PSF)	35,00,000 Kgs.	PTA-Purified Terephthalic Acid	32,20,000 Kgs.

MEG-Mono Ethylene Glycol	12,95,000 Kgs.
TiO2-Titanium Di Oxide	12,950 Kgs.
Sb203-Antimony Tri Oxide	2450 Kgs.
Spin Finish Oil	39,200 Kgs.
HTO-Heat Transfer Oil	19,250 Kgs.
TEG-Tri Ethylene Glycol	34,650 Kgs.
DEG-Di Ethylene Glycol	15,750 Kgs.
HDPE, PP Granules	10,500 Kgs.
PET Chips	3850 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/1/84-ALC3/2012	Party Name: MEENAKSHI INDIA LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00002/AM13/	RLA File :04/24/040/00313/AM12/	Lic.No/Date:0410133972 21.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/12/2012-13/Hosy., dated 10.05.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's full sleeve shirt made of 100% Cotton, GSM-117+/-10%	10,000 Nos.	100% Cotton yarn dyed fabric, GSM-117+/-10%, Width-56"	2.62 Sq. meter per piece
			100% Cotton lining fabric,	0.24 Sq. yard

			GSM-140+/-10%, Width-56"	per piece
			100% Polyester non-woven fusible interlining fabric, GSM-140+/-10%	0.30 Sq. yard per piece
			Heat transfer label	Net to net
			Webbing tape, ½" width	0.50 yard (0.46 meter) per piece
2.	Men's full sleeve shirt made of 60% Cotton 40% Polyester, GSM-102+/-10%	10,000 Nos.	60% Cotton 40% Polyester fabric, GSM-102+/-10%, width-57"	2.67 Sq. meter per piece
			100% Cotton lining fabric, GSM-140+/-10%,	0.31 Sq. yard(0.26 sq. meter) per piece
			100% Polyester Non-Woven fusible interlining fabric, GSM-140+/-10%	0.30 Sq. yard per piece
			Heat transfer label	Net to net
			Webbing tape, ½" width	0.50 yard (0.46 meter) per piece
3.	Men's Pant made of 88% Nylon 12% Elastene fabric, GSM-175+/-10%	10,000 Nos	88% Nylon 12% Elastene fabric, GSM-175+/-10%, width-53"	2.25 Sq. meter per piece
			100% Polyester Feather micro fleece lining fabric, GSM-135+/-10%	2.00 Sq. yards per piece
			100% Polyester Mesh lining fabric, GSM-105+/-10%	0.40 Sq. yards per piece
			100% Polyester Non-	0.20 Sq. yard

			Woven fusible interlining fabric, GSM-140+/-10%	per piece
			Webbing tape, ½” width	0.20 yard (0.18 meter) per piece
			Snap Fastners	Net to net
			Heat Transfer Label	Net to net
4.	Ladies Pant made of 88% Nylon 12% Elastene fabric, GSM-175+/-10%	16,000 Nos.	88% Nylon 12% Elastene fabric, GSM-175+/-10%, width-53”	2.25 Sq. meter per piece
			100% Polyester Mesh lining fabric, GSM-125+/-10%	0.40 Sq. yards per piece
			100% Polyester Non-Woven fusible interlining fabric, GSM-140+/-10%	0.15 Sq. yard per piece
			Webbing tape, ½” width	0.50 yard (0.46 meter) per piece
			Drawcord	2.00 yards (1.83 meter) per piece
			Knitted tape, width-3 cms.	2.00 yards (1.83 meter) per piece
			Zip Fastners (Zippers)	Net to net
			Toggles	Net to net
			Snap Fastners	Net to net
			Heat Transfer Label	Net to net
5.	Ladies Pant made of 88% Nylon 12% Elastene fabric, GSM-175+/-10%	10,000 Nos.	88% Nylon 12% Elastene fabric, GSM-175+/-10%, width-53”	2.25 Sq. meter per piece

		100% Polyester Feather micro fleece lining fabric, GSM-135+/-10%	2.00 Sq. yards per piece
		100% Polyester Non-Woven fusible interlining fabric, GSM-140+/-10%	0.15 Sq. yard per piece
		Drawcord, Knitted tape, width-3 cms.	2.00 yards (1.83 meter) per piece
		Snap Fastners	Net to net
		Heat Transfer Label	Net to net
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

12	Case No.:3/1/84-ALC3/2012	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
	HQ File :01/84/050/00003/AM13/	RLA File :04/24/040/00320/AM12/	Lic.No/Date:0410134070 23.02.2012	Defer Date:24.05.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.			

13	Case No.:2/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
	HQ File :01/84/050/00395/AM12/	RLA File :11/24/040/00025/AM12/	Lic.No/Date:1110026881 24.02.2012	Defer Date:24.05.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.			

14	Case No.:26/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
	HQ File :01/84/050/00419/AM12/	RLA File :11/24/040/00058/AM12/	Lic.No/Date:1110026880 24.02.2012	Defer Date:24.05.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.			

15	Case No.:28/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
	HQ File :01/84/050/00421/AM12/	RLA File :11/24/040/00053/AM12/	Lic.No/Date:1110026879 24.02.2012	Defer Date:24.05.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.			

	Case No.:12/1/84-ALC3/2012	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
	HQ File :01/84/050/00012/AM13/	RLA File :50/24/040/00023/AM12/	Lic.No/Date:5010001238 06.03.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Draw Texturised Yarn (2000 Kgs. of HDPE, PP Granules and 1,88,000 Kgs. of Kraft Paper)(DTY)	20,00,000 Kgs.	PTA-Purified Terephthalic Acid	18,58,000 Kgs.
			MEG-Mono Ethylene Glycol	7,48,000 Kgs.
			TiO2-Titanium Di Oxide	6000 Kgs.
			Sb203-Antimony Tri Oxide	2000 Kgs.
			Spin Finish Oil	20,000 Kgs.
			HTO Dowtherm/ Heat Transfer Oil/ Fluid	10,000 Kgs.
			TEG- Tri Ethylene Glycol	18,000 Kgs.
			DEG-Di Ethylene Glycol	8000 Kgs.
			HDPE, PP Granules	2000 Kgs.
			Kraft paper	1,88,000 Kgs.
			Conning oil	80,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/1/84-ALC3/2012

Party Name: INDO RAMA SYNTHETICS
(INDIA) LTD

Meet No/Date:5/84-ALC3/2012
10.05.2012

Status:
Approved

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Stapple fibre (12,000 Kgs. of HDPE, PP Granules and 4400 Kgs. of Pet chips)(PSF)	40,00,000 Kgs.	PTA-Purified Terephthalic Acid	36,80,000 Kgs.
			MEG-Mono Ethylene Glycol	14,80,000 Kgs.
			TiO2-Titanimum Di Oxide	14,880 Kgs.
			Sb203-Antimony Tri Oxide	2680 Kgs.
			Spin Finish Oil	44,600 Kgs.
			HTO-Heat Transfer Fluid (Dowtherm A/ Santotherm 66/ Terminal VPI)	22,000 Kgs.
			TEG-Tri Ethylene Glycol	39,600 Kgs.
			DEG-Di Ethylene Glycol	18,000 Kgs.
			HDPE, PP Granules	12,000 Kgs.
			PET Chips	4400 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/5/84-ALC3/2012	Party Name: SUPER TANNERY LIMITED,	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00023/AM13/	RLA File :06/24/040/00071/AM12/	Lic.No/Date:0610026310 21.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION G-14, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents leather shoes with PU sole (weight of PU sole 700 gms. per pair) fitted with or without steel toe caps/Synthetic toe caps/ composite toe caps and steel mid sole	20,000 pair	Synthetic lining	35,000 Sq. foot
			Adhesive (PU)	600 Kgs.
			Thermoplastic sheets for:- 1.counter	280 Sq. meter
			Re-inforcement tape (width 1.5 cms.)	10,000 meter
			Sheet for making insole	1000 Sq. meter

Thermoplastic cement (rod/granule/ polyester/polyamide)	220 Kgs.
Polyol	7210 Kgs.
Isocynate	6314 Kgs.
Catalyst	462 Kgs.
Release Agent	630 Kgs.
Additives	280 Kgs.
Logos	20,200 Pair
Eyelets	20,200 Pair
Metallic fittings (1. D Ring (2) Hook (3) Rivets	20,200 Pair
Band knives for splitting M/c.	9 Nos.
Steel toe Caps/ Synthetic Toe Caps/ Composite Toe Caps	Net to Net
Steel Mid Sole	Net to Net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/5/84-ALC3/2012

Party Name: SUPER TANNERY LIMITED,

Meet No/Date:5/84-ALC3/2012
10.05.2012

Status:
Approved

HQ File :01/84/050/00024/AM13/

RLA File :06/24/040/00070/AM12/

Lic.No/Date:0610026309

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION G-9, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents leather half boots with PU sole (weight of PU sole 700 gms. per pair) fitted with or without Steel Toe Caps/Synthetic Toe Caps/Composite Toe Caps and Steel Mid Sole	40,000 pair	Synthetic lining	1,50,000 Sq. foot
			Adhesive (PU)	1600 Kgs.
			Thermoplastic sheets for:- 1.counter	560 Sq. meter
			Re-inforcement tape (width 1.5 cms.)	44,000 meter
			Sheet for making insole	2000 Sq. meter
			Thermoplastic cement (rod/granule/ polyester/polyamide)	440 Kgs.
			Polyol	14,420 Kgs.
			Isocynate	12,628 Kgs.
			Catalyst	924 Kgs.
			Release Agent	1260 Kgs.
			Additives	560 Kgs.
			Logos	40,400 Pair
			Eyelets	40,400 Pair
			Metallic fittings (1. D Ring (2) Hook (3) Rivets	40,400 Pair
			Band knives for splitting M/c.	17 Nos.
			Steel Toe Caps/	Net to Net

		Synthetic Toe Caps/ Composite Toe Caps	
		Steel Mid Sole	Net to Net
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

20

Case No.:3/5/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved	
HQ File :01/84/050/00025/AM13/	RLA File :05/24/040/00483/AM12/	Lic.No/Date:0510321945 10.04.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 69% Cotton 19% Nylon 12% Polyester Embroidery fabric, GSM-140 (Tolerance + or - 10%) (Style No. 9038)	3500 Nos.	69% Cotton 19% Nylon 12% Polyester Embroidery fabric, GSM-140 (Tolerance + or - 10%)	5600 Sq. meter
2.	Ladies Skirt made of 100% Polyester dyed fabric, GSM-95 (Tolerance + or - 10%) (Style No. CSWS-6324)	450 Nos.	100% Polyester dyed fabric, GSM-95 (Tolerance + or - 10%)	1710 Sq. meter
3.	Ladies Top made of 100%	6300 Nos.	100% Polyester dyed	10,584 Sq.

	Polyester dyed fabric, GSM-43 (Tolerance + or - 10%) (Style No.FH131)		fabric, GSM-43 (Tolerance + or - 10%)	meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

21	Case No.:4/5/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved	
	HQ File :01/84/050/00026/AM13/	RLA File :05/24/040/00009/AM13/	Lic.No/Date:0510322089 12.04.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Tank Top made of 95% Polyester 5% Spandex dyed knitted fabric, GSM-200+/- 10%, Style:IP204415	1700 Nos.	95% Polyester 5% Spandex dyed knitted fabric, GSM-200+/- 10%	572 Kgs.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

MANUAL AGENDA CASES

(22)

Case No.66	M/s Indorama Synthetics (India) Ltd., Nagpur
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/248/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 5010000992 dated	

05.10.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee noted that there is error in recording the minutes of NC meeting held on 8.12.2011 in this case. The SION quoted there should be read as A-1837 in place of A-1790. All the import items allowed as per quantity allowed in SION A-1837.

The Committee could not understand the requirement of higher quantity of HDPE, PP Granules for packing purpose by the applicant firm. After discussion with the technical members of the Committee, the representatives of applicant firm agreed that there is no need for requirement of higher quantity of HDPE, PP Granules. Therefore, the Committee decided to maintain status quo in this case in respect of requirement of HDPE, PP Granules.

(23)

Case No.67	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/138/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510267556 dated 06.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/10/2012-13/Hosy., dated 24.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kids girls dress made of 100% Polyester dyed woven fabric, GSM-78+/-10%, Style:784861	10,300 Nos.	100% Polyester dyed woven fabric, GSM-78+/-10%	2.11 Sq. meter per piece
2.	Kids girls dress made of 100% Polyester dyed woven fabric, GSM-78+/-10%, Style:784867	8400 Nos.	100% Polyester dyed woven fabric, GSM-78+/-10%	1.43 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.68	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/357/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510229978 dated 27.10.2008 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/07/2012-13/Hosy., dated 20.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-40+/-10%, Style No.585814	37,100 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-40+/-10%	1.66 meter piece	Sq. per
2.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-40+/-10%, Style No.624594	4000 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-40+/-10%	2.30 meter piece	Sq. per
3.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-40+/-10%, Style No.636535	51,500 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-40+/-10%	1.87 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.69	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/192/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510268581 dated 21.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(26)

Case No.70	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/04/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510260196 dated 10.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/17/2010-11/Hosy., dated 10.05.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Caftan made of 55% Linen 45% Cotton dyed woven fabric, GSM-128+/-10%, Style No.740767	2600 Nos.	55% Linen 45% Cotton dyed woven fabric, GSM-128+/-10%	3.03 meter piece	Sq. per
2.	Ladies Top made of 55% Linen 45% Cotton dyed woven fabric, GSM-128+/-10%, Style No.741371	4700 Nos.	55% Linen 45% Cotton dyed woven fabric, GSM-128+/-10%	2.32 meter piece	Sq. per
3.	Ladies Top made of 55% Linen 45% Cotton dyed woven fabric, GSM-128+/-10%, Style No.743151	2300 Nos.	55% Linen 45% Cotton dyed woven fabric, GSM-128+/-10%	2.37 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.71	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/194/AM-11/DES-V

Ratification of input output norms in respect of Advance Authorisation No. 0510269439 dated 20.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(28)

Case No.72	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/408/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510232231 dated 08.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/09/2012-13/Hosy., dated 24.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Capri made of 55% Linen 45% Rayon yarn dyed woven fabric, GSM-215+/-10% (Style No.F8831	3000 Nos.	55% Linen 45% Rayon yarn dyed woven fabric, GSM-215+/-10%	2.32 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.73	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/417/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510232641 dated 16.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/08/2012-13/Hosy., dated 24.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Ladies Jacket made of 100% Cotton printed woven fabric, GSM-235+/- 10% (Style No.115723)	5100 Nos.	100% Cotton printed woven fabric, GSM-235+/- 10%	2.53 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.74	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/336/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510228994 dated 08.10.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(31)

Case No.75	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/172/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510222684 dated 24.06.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(32)

Case No.76	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/339/AM-12/DES-V
Ratification of input output norms against Advance Authorization No. 0510314941 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the Style No. as 280628 instead of 277907P and

add Style No.277907 in Advance Authorization No. 0510314941 dated 18.01.2012.

(33)

Case No.77	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/338/AM-11/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510278879 dated 08.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import, present on behalf of the firm in the meeting. During the meeting, Mr. Kamal Sharma requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 17.05.2012 for personal hearing.

(34)

Case No.78	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/337/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510315020 dated 19.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import, present on behalf of the firm in the meeting. During the meeting, Mr. Kamal Sharma requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 17.05.2012 for personal hearing.

(35)

Case No.79	M/s Chinar Forge Ltd. Jalandhar
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/102/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3010055016 dated 13.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Synthetic printed tufted carpets/ mats containing: BCF (Bulk Continuous Filament) Nylon yarn (1,17,000 Kgs.); PP BCF Yarn(Polypropylene Bulk Continuous Filament Yarn (1800 Kgs.); Polypropylene Carpet Backing-3,60,000 Sq. meter (32,220 Kgs.); Natural Rubber Latex (29,685 Kgs.) Oelic Acid (31,844.720 Kgs.); Synthetic Rubber Latex (1,21,055.090 Kgs.); ZDEC – Zinc Diethyl Dithio Carbamate (2710.190 Kgs.); ZMBT – Zinc 2 - Mercapto Benzo Thiazole (2258.490 Kgs.); Wingstyl L (2258.490 Kgs.); Calcium Carbonate (65,044.530 Kgs.); Cationic/Acid Dyes (2340 Kgs.); Chemical – Tanaprint ST 160 Xtreme (8348.800 Kgs.)	4,05,877 Kgs.	BCF (Bulk Continuous Filament) Nylon yarn Polyamide 6.6 or Polyamide 66	1,22,850 Kgs. (1.05 Kg/Kg content in export
			PP BCF Yarn (Polypropylene Bulk Continuous Filament Yarn)100% Polypropylene	1854 Kgs. (1.03 Kg/ Kg content in export
			Polypropylene Carpet backing (33,508.800 Kgs.)	3,74,400 Sq. meter
			Natural Rubber Latex (60% DEC)	4037.16 Kgs. (0.136 Kg/Sq. meter of export
			Oelic Acid Soap (75% TSC	8311.472 Kgs. (0.261 Kg/Sq. meter of export
			Synthetic Rubber Latex (67% TSC)	62,464.426 Kgs. (0.516 Kg/Sq. meter of export
			ZDEC – Zinc Diethyl Dithio Carbamate (Rubber Accelerator)	48.783 Kgs. (0.018 Kg/ Sq. meter of export
			ZMBT – Zinc 2 - Mercapto Benzo Thiazole (Rubber Accelerator)	29.360 Kgs. (0.013 Kg/ Sq. meter of export
			Wingstyl L (Rubber anti- oxidant)	29.360 Kgs. (0.013 Kg/ Sq. meter of

			export
		Calcium Carbonate Filler	11,968.194 Kgs. (0.184 Kg/ Sq. meter of export
		Cationic/Acid Dyes	2340 Kgs. (0.02 Kg/kg BCF Nylon yarn in the export product
		Chemical – Tanaprint ST 160 Xtreme	8117.54 Kgs. (0.02 Kg/kg export product

Note:- The values of dyes and chemical shall be restricted to 14% of FOB value within the overall CIF value of the Licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.80	M/s Inmarco Industries Pvt. Ltd., Mumbai
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/292/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310664311 dated 09.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(37)

Case No.81	M/s Masterlal Fabrichem Pvt. Ltd., Mumbai
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NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/168/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310642424 dated 15.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(38)

Case No.82	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/122/AM-09/DES-V
Ratification of Advance Authorization No.0410095119 dated 07.04.2008 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(39)

Case No.83	M/s Orient Craft Ltd., Gurgaon
NC 05/AM-13, dt. 10.05.2012	File No.01/84/162/460/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(40)

Case No.84	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/47/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510291460 dated 24.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(41)

Case No.85	M/s T.W. Exports Pvt., Ltd., New Delhi
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/080/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No.0510182358 dated 17.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/11/2012-13/Hosy., dated 10.05.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt-King, Size-102''X90'', front and flange made from 100% Silk fabric, GSM-80+/-10% and back from 100% Polyester fabric	1 pc.	100% Silk fabric, GSM-80+/-10%	9.63 sq. meter per piece
2.	Quilt-Queen, Size-90''X90'', front and flange made from 100% Silk fabric, GSM-80+/-10% and back from 100% Polyester fabric	1 pc.	100% Silk fabric, GSM-80+/-10%	8.85 sq. meter per piece
3.	Euro Sham, Size-20''X26'', front and flange made from 100% Silk fabric, GSM-80+/-10% and back from 100% Polyester fabric	1 pc.	100% Silk fabric, GSM-80+/-10%	1.18 sq. meter per piece
4.	Euro Sham, Size-26''X26'', front and flange made from 100% Silk fabric, GSM-80+/-10% and back from 100% Polyester fabric	1 pc.	100% Silk fabric, GSM-80+/-10%	1.52 sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.86	M/s Stand21 Exports (India) Pvt., Ltd., Chennai
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/275/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0410130839 dated 24.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(43)

Case No.87	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/139/AM-11/DES-V
Ratification of input output norms for Advance Licence No.0510267555 dated 06.07.2010 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(44)

Case No.88	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/54/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410112706 dated 26.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. N. Seshadri, Factory Manager, present before the NC on behalf of the firm. The Committee informed Mr. Seshadri that in the description of export and import product, the GSM and width of cloth has not been indicated. Mr. Seshadri assured Committee to include the GSM and width of cloth in the description of export and import product and send the same to DGFT. According, the Committee decided to defer the case for re-listing on 24.05.2012.

(45)

Case No.89	M/s Laxmi Fabrics, Bangalore
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/328/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0710084650 dated 14.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Shyam Sunder, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.05.2011 as the representative of firm could not reach for personal hearing on 10.05.2012. The Committee observed that in the application, it is not clear whether the product is gummed or de-gummed. In the meeting, the representative of applicant firm has informed that in the bill of entry, it is specially indicated that the import item is gummed. However, copy of the bill of entry was not available with the representative of applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-123, decided that RA may verify the facts and if the import item is in gummed condition, the 36% wastage may be given.

(46)

Case No.90	M/s Hitex Healthcare, Una, Himachal Pradesh
NC 05/AM-13, dt. 10.05.2012	File No.01/84/162/371/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.2210012476 dated 31.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Ashish Kumar Mittal, Chartered Accountant, present before the NC on behalf of the firm and presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to DC(MSME) for their examination and comments and defer the case for re-listing on 24.05.2012.

(47)

Case No.91	M/s Nirvan Clothing Company Pvt. Ltd., Noida
NC 05/AM-13, dt. 10.05.2012	File No.01/84/162/1119/AM-08/DES-V
Amendment and fixation of norms against Advance Authorisation No.0510126946 dated 06.09.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import, present on behalf of the firm in the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case, taking in cue from SION J-270 and J-290, which has higher quantity than sought by the firm, as detailed below:-

S.No.	Export Product	Import item	Quantity allowed
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1.	Ladies blouse made from 100% Cotton Spandex yarn dyed fabric, GSM-120+/-10%	100% Cotton Spandex yarn dyed fabric, GSM-120+/-10%	@ 1.316 sq. meter per piece
2.	Girls shirt full sleeves made from 100% Cotton Spandex yarn dyed fabric, GSM-120+/-10%	100% Cotton Spandex yarn dyed fabric, GSM-120+/-10%	@ 1.30 sq. meter per piece
3.	Ladies shirt (Full sleeve) made from 100% Cotton Spandex yarn dyed fabric, GSM-120+/-10%	100% Cotton Spandex yarn dyed fabric, GSM-120+/-10%	@ 1.73 sq. meter per piece

The GSM should match in both import and export.

Actual import quantity may be compared by R.A. as per above ad-hoc norms.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

(48)

Case No.4	M/s. Maharani of India, New Delhi.
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/346/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510314842 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress knee length, Style: Sunanda, Style No.0134303	7070 Nos.	Flat Sequins 8 cm	20,000 Gross
			Flat Sequins 4 mm	40,000 Gross

			Cup Sequins 10 mm	3000 Gross
			Sequins 14.5X5 mm	5000 Gross

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
